Phone No:
Sold To/Issued To: Kante Sayanna
For Whom/ID Proof: Self

भारत INDIA
INDIA NON JUDICIAL
SMT. JILANI BEGUM
S.V.L.NO.25-10-012/2002
PLOT NO.1, NAGARAM
KEESARA MANDAL,
R.R. DISTRICT
HYDERABAD-500062
TELANGANA
తెలంగాణ
स्वत्यमेव जयते
भारतीय गैर न्यायिक

OCT-29-2026 17:43:45
₹ 0000100/-
ZERO ZERO ZERO ZERO ONE ZERO ZERO
Affidavit
38153561793295825959-00260365
3815365 36/2012



N. NARASIMHA RAO, M.A.,B.L. ★ NOTARY Regd.No.7243 TEN RUPEES NOTARIAL ★ Appointed By Govt. of India

FORM 26

(See rule 4A)

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR BIENNIAL ELECTIONS TO THE COUNCIL OF STATES FROM STATE OF MADHYA PRADESH

PART-A

I, **Kante Sayanna,** Son of **Kante Peddulu,** aged about **48** years, resident of **H.No. 4-3/1, Dammaiguda, Keesara (M) Medchal- Malkajgiri, Hyderabad 500083, Telangana State** (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:

(1) I am a candidate set up by **INDEPENDENT**

(**~~name of the political party~~)/** am contesting as an Independent candidate.
(**Strike out whichever is not applicable)

(2) My name is enrolled in **043 Medchal, of Telangana** (Name of the Constituency and the state), **at Serial No 278** in Part No. **251**

My Commission Expiry on: 24-11-2028

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ATTESTED

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Advocate & Notary
Plot No.2170, Saibaba Nagar,
'B' Colony, Kapra, ECIL,
HYDERABAD-500 062 INDIA

Sworn & Signed before me
29 OCT 2026

(3) My contact telephone number(s) is **9493865935** and my e-mail id (if any) is **ammasayanna@gmail.com** and my social media account(s) (if any) is / are

(i) Facebook: @**ammasayanna**

(ii) Twitter: @**ammasayanna**

(iii) Instagram: @**ammasayanna**

(4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return.

Sl.No.	Name	PAN	The financial year for which the last Income-tax return has been filed	Total income Shown in Income-tax return (in Rupees) for the last Five Financial Years Completed (as on 31st March)	
1	Self Kante Sayanna	BCAPK5697N	NOT APPLICABLE	(i)	NOT APPLICABLE
				(ii)	NOT APPLICABLE
				(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
2	Spouse Kante Sujatha	CUKPK6503L	NOT APPLICABLE	(i)	NOT APPLICABLE
				(ii)	NOT APPLICABLE
				(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
3	HUF (If Candidate is Karta / Coparcener)	No PAN allotted	NOT APPLICABLE	(i)	NOT APPLICABLE
				(ii)	NOT APPLICABLE
				(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
4	Dependent-1 Kante Sainath	No PAN allotted	NOT APPLICABLE	(i)	NOT APPLICABLE
				(ii)	NOT APPLICABLE
				(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
5	Dependent-2 Kante Vara Prasad	No PAN allotted	NOT APPLICABLE	(i)	NOT APPLICABLE
				(ii)	NOT APPLICABLE
				(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
6 6	Dependent-3 Dependent-3	No PAN allotted No PAN allotted	NOT APPLICABLE NOT APPLICABLE	(i)	NOT APPLICABLE
				(ii)	NOT APPLICABLE
				(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly

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stated "No PAN allotted"

(5) Pending Criminal Cases : NOT APPLICABLE

(i) I declare that there is no pending criminal case against me: ✓
(Tick this alternative, if there is no criminal case pending against the candidate and write and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me: - NOT APPLICABLE

(If there is pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

TABLE

(a)	FIR No. with name and address of Police Station concerned	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(b)	Case No. with Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(c)	Section(s) of concerned Acts/Codes involved (give no, of the section, eg. Section ..... of IPC, etc.)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d)	Brief description of offence	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Whether charges have been framed (YES or No)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any Appeal /Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6) Cases of Conviction

(i) I declare that I have not been convicted for any criminal offence. ✓
(Tick this alternative, if the candidate has not been convicted and write **NOT APPLICABLE** against alternative (ii) below. **NOT APPLICABLE**

OR

(ii) I have been convicted for the offences mentioned below :**NOT APPLICABLE**
(if the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below) **NOT APPLICABLE**

TABLE:

(a)	Case No.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(c)	Sections of Acts/Codes involved (give no. of this section, e.g. Section ..... Of IPC et.)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

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(d)	Brief description of offence for which convicted	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any Appeal has been filed against the conviction order. (Mention YES / NO)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(h)	If answer to (g) above is YES give details and present status of appeal	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6A) I have given full and up-to-date information on my political party about all pending criminal cases against me and about cases of conviction as given in paragraphs (5) and (6). **NOT APPLICABLE**

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLEIN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. **Details should be entered clearly and legibly in BOLD letters**
2. **Details to be given separately for each case under different columns against each item**
3. **Details should be given in reverse chronological order, i.e. the latest case to be mentioned first and backwards in the order of dates for the other cases.**
4. **Additional sheet may be added if required.**
5. **Candidate is responsible for supplying all information in compliance of Honorable Supreme court's judgment in W.P (C) No. 536 of 2011.**

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. <u>Details of movable assets:</u>

Note: 1: Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the Scheme, Name of the Bank/Institution and Branch are to be given

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. Dependent means parents, son(s), daughter(s) of the candidate of spouse and any other person related to the candidate whether by blood or marriage who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment.

Note: 6. Details should include the interest in or ownership of offshore assets.

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Explanation, – For the purpose of this form the expression offshore assets includes details of deposits or investments foreign banks and any other body or institution abroad, and details for all assets and liabilities in foreign countries:

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
I	Cash in hand	50,000/-	30,000/-	Nil	Nil	Nil	Nil
II	Details of deposit in, Bank accounts (FDRs. Term Deposits and all other types of deposits including saving accounts). Deposits with financial Institutions, Non-Banking financial Companies and Cooperative societies and the amount in each such deposit	**NOT APPLICABLE**	**NOT APPLICABLE**	Nil	Nil	Nil	Nil
III	Details of investment in Bonds debentures/shares and units in companies/Mutual funds and others and the amount	Nil	Nil	Nil	Nil	Nil	Nil
IV	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial Instruments in Post office or Insurance Company and the amount	Nil	Nil	Nil	Nil	Nil	Nil
V	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the	Nil	Nil	Nil	Nil	Nil	Nil
VI	Motor Vehicles/Aircrafts/Yachts/ Ships. (Details of Make, registration number etc., year of purchase and amount)	2.5 Lakhs AP10W 3544 TATA ACE	Nil	Nil	Nil	Nil	Nil
VII	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Nil	5 Thulas 3, 50, 000	Nil	Nil	Nil	Nil
VIII	Any other assets such as value of claims/interest	Nil	Nil	Nil	Nil	Nil	Nil
IX	Gross Total Value	**Rs. 3,00,000/-**	**3,80,000**	Nil	Nil	Nil	Nil

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B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land :	Begumpeet 1 Acre	Nil	Nil	Nil	Nil	Nil
	Location (s) Survey number(s) 118 & 1/1						
	Area (total measurement in acres)	1 Acre	Nil	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or No)	No	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self-acquired property	Nil	Nil	Nil	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil	Nil
	Any investment on the land by way of development	Nil	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	1 Acre	Nil	Nil	Nil	Nil	Nil
(ii)	Non-Agricultural Land: Location(s) Survey number (s)	Nil	Nil	Nil	Nil	Nil	Nil
	Area (total measurement in sq.ft.)	Nil	Nil	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or No)	Nil	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self-acquired property	Nil	Nil	Nil	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.,	Nil	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	Nil	Nil	Nil	Nil	Nil
(iii)	**Commercial Buildings** (including apartments) – Location(s) -Survey no (s)	Nil	Nil	Nil	Nil	Nil	Nil
	Area (total measurement in sq.ft.)	Nil	Nil	Nil	Nil	Nil	Nil
	Built-up Area (Total	Nil	Nil	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or	Nil	Nil	Nil	Nil	Nil	Nil
	Date, of purchase in case of self-acquired property	Nil	Nil	Nil	Nil	Nil	Nil
	Cost of property (in case of purchase) at the time of	Nil	Nil	Nil	Nil	Nil	Nil
	Any investment on the property by way of development, construction	Nil	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	Nil	Nil	Nil	Nil	Nil

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(iv)	Residential Buildings (including apartments) :- - Location(s) - Survey number(s)	Not Applicable	4-3/1 Building Dammaiguda	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Area (total measurement in sq. ft.)	NA	945 Sft.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Built up area (Total measurement in sq.ft.)	NA	945 Sft.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Whether inherited property (Yes or No)	Nil	Nil	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Date of purchase in case of self-acquired property	NA	NA	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Cost of property (incase of purchase) at the time of purchase	NA	NA	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Any investment on the land by way of development, construction etc.	Nil	Nil	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Approximate current market value	Nil	2 Crore	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
V	Others (such as interest in property)	Nil	Nil	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
vi	Total of current market value of (i) to (v) above	1 Crore	2 Crore	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

SI. No.	Description	Self	Spouse (S)	HUF	Dependnt-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/financial Institution(s)Name of the Bank or financial institution, Amount outstanding, Nature of Loan	No	Nil	Nil	Nil	Nil	Nil
	Loan or dues to any Other individuals/entity other than mentioned above Name(s) Amount outstanding, nature of Loan	Nil	Nil	Nil	Nil	Nil	Nil
	Any other liability	Nil	Nil	Nil	Nil	Nil	Nil
	Grand total of Liabilities	**Nil**	Nil	Nil	Nil	Nil	Nil

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(ii)	**Government dues:** Dues to departments dealing with government accommodation	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election ? (B) If answer to (A) above if YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: **NO** (ii) There is no dues payable in respect of above Government accommodation, towards- (a) Rent; (b) Electricity charges; (c) Water charges; and (d) Telephone charges as on NOT APPLICABLE [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]. Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted	YES/NO✓ (Pl. tick the appropriate alternative) **NOT Applicable** **NOT APPLICABLE** **NOT APPLICABLE** **NOT APPLICABLE** **NOT APPLICABLE**

(iii)	Dues to department dealing with government transport (including aircrafts and helicopters)	Nil	Nil	Nil	Nil	Nil	Nil
iv)	Income tax dues	Nil	Nil	Nil	Nil	Nil	Nil
(v)	GST Dues	Nil	Nil	Nil	Nil	Nil	Nil
(vi)	Municipal/Property tax dues	Nil	Nil	Nil	Nil	Nil	Nil
(vii)	Any other dues	Nil	Nil	Nil	Nil	Nil	Nil
(viii)	Grand total of all Government dues	Nil	Nil	Nil	Nil	Nil	Nil
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved, and the authority before which it is pending.	Nil	Nil	Nil	Nil	Nil	Nil

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(9) Details of profession or occupation:

(a) Self - Business

(b) Spouse - House Wife

(9A)Details of Sources of Income

(a) Self - Business

(b) Spouse - Not Applicable

(c) Sources of Income, If any, of dependents - NOT APPLICABLE.

(9B) Contracts with appropriate Government and any public company or companies

(a) Details of contracts entered by the candidate ... NOT APPLICABLE

(b) Details of contracts entered by the Spouse NOT APPLICABLE

(c) Details of contracts entered by the Dependents NOT APPLICABLE

(d) Details of contracts entered by the Hindu undivided family or Trust in which the candidate or Spouse or dependents have interest... NOT APPLICABLE

(e) Details of contracts entered by the partnership firms in which the candidate or Spouse or dependents are partners ... NOT APPLICABLE

(f) Details of contracts entered by the Private Companies in which the candidate or Spouse or dependents have share ... NOT APPLICABLE

(10) My educational qualification is as under:-

MA Political Science (Post Graduation) Osmania University 2020.

(Give details of highest School/University education mentioning the full form of the certificate/diploma/ degree course, name of the School/College/University and the year in which the course was completed.)

PART-B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A :

1.	Name of the Candidates Sri.	KANTE SAYANNA
2.	Full postal address	**H.No. 4-3/1, Dammaiguda, Keesara (M) Medchal- Malkajgiri, Hyderabad 500083Telangana State**
3.	Number and name of the constituency and State	**043 - Medchal, Assembly Constituency Telangana State**
4.	Name of the political party which set up the candidate (otherwise write	**INDEPENDENT**
5	(6) Total number of pending cases	NOT APPLICABLE

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6	Total Number of cases in which convicted			NOT APPLICABLE				
7.		PAN of	Year for which last income Tax return filed	Total income shown in income-tax return (in Rupees)				
	(a) Candidate	**BCAPK5697N**	NOT APPLICABLE	NOT APPLICABLE				
	(b) Spouse	**CUKPK6503L**	NOT APPLICABLE	NOT APPLICABLE				
	(c) HUF	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE				
	(d) Dependents	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE				
8.	Details of Assets and Liabilities in Rupees.							
		Description	**Self**	**Spouse**	**HUF**	**Dependent 1**	**Dependant -2**	**Dependant-3**
A		Moveable Assets (Total value)	**Rs. 2,50,000/-**	**5 Thulas Gold 3,50,000**	Nil	Nil	Nil	Nil
B		Immovable Asset	1 Acre	2 Crore	Nil	Nil	Nil	Nil
	I	Purchase Price of self- acquired immovable property	Nil	Nil	Nil	Nil	Nil	Nil
	II	Development/ , construction cost of immovable property applicable)	Nil	Nil	Nil	Nil	Nil	Nil
	III	Approximate Current market price of (a) self-acquired assets (Total Value)	1 Crore	2 Crore	Nil	Nil	Nil	Nil
		(b) Inherited assets (Total Value)	Nil	Nil	Nil	Nil	Nil	Nil
9		Liabilities	-- Not Applicable --					
	(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil	Nil
	(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Nil	Nil	Nil	Nil
10		Liabilities that are under dispute	-- Not Applicable --					
	(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil	Nil
	(ii).	Loans from: Bank, Financial. Institutions and others (Total),	Nil	Nil	Nil	Nil	Nil	Nil

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Sworn & Signed before me

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11		**Highest Educational qualification:** **MA Political Science (Post Graduation) Osmania University 2020.** (Give details of highest School/ University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/ University and, the year in. which the course was completed.)

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at **HYDERABAD** on this the **29th Day of October 2026**

N. NARASIMHA RAO, M.A.,B.L. * NOTARY Regd.No.7243 * Appointed By Govt. of India

ATTESTED 29/10/2026

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DEPONENT

Sworn & Signed before me

My Commission Expiry on: 24-11-2028

Note: 1. Affidavit should be filed latest by 3.00 PM. On the last day of filling nominations

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to the left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom Affidavit is sworn.

My Commission Expiry on: 24-11-2028

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Entered in the Register

Page No: 26 Sl.No: 521 Dt: 29/10/2026

Book No: 01

29 OCT 2026